

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.50343 of 2015

(Arising out of Order-in-Appeal No.207-ST/LKO/2014 dated 15.10.2014 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Lucknow)

M/s Kamal Engineering WorksAppellant
(Pandit Bhawan, Truck Gate, Kasimpur Poser House, Aliganj, U.P.)
VERSUS

Commissioner of Central Excise

& Service Tax, LucknowRespondent
(7-A, Ashok Marg, Lucknow)

APPEARANCE:

A Letter on Record for the Appellant

Shri Sandeep Pandey, Authorised Representative for the Respondent

CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.- 70138/2023

DATE OF HEARING : 19 October, 2023
DATE OF DECISION : 19 October, 2023

P.K. CHOUDHARY:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

Sd/-
(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

Sd/-
(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)